

(e) if so, against whom and for what offences?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI) (a) Over 650 persons have been detained upto 26-11-74 under MISA (Amendment) Ordinance, 1974.

(b) and (c) It is too early to determine at the moment the value of the properties of all such persons, particularly as the investments in various properties are held benami.

(d) and (e) MISA (Amendment) Ordinance, 1974 itself has no procedure for criminal prosecutions. Prosecution will be launched under other laws after examination of each case on merits wherever there is sufficient evidence.

अजित छट्टी के बदले नकद पैसा दिया जाना

3567. श्री एम० एस० पुरसी :
श्री एन० ई० हीरो

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(ए) क्या 1000 रुपये तक वेतन पाने वाले सरकारी कर्मचारियों को अजित छट्टी के बदले नकद पैसा देने का प्रस्ताव सरकार के विचारगर्भित है, और

(घ) इस प्रस्ताव को स्वीकार करने में केन्द्रिय सरकार को क्या अपारिह है ?

वित्त मंत्रालय में उपमंत्री (श्रीमती सुशीला रोहतगी) : (क) जी, नहीं।

(ख) तीसरे वेतन आयोग ने इस मामले पर गौर किया है और अपनी रिपोर्ट में दिए गए भाषणा से उसने केन्द्रीय सरकारी कर्मचारियों को छट्टी के लिए नकद रूपया देने की योजना लागू करने के खिलाफ सिफारिश की। सरकार ने इस सिफारिश को स्वीकार कर लिया है।

New wage structure for the staff of Public Sector Undertakings

3568 SHRI P M MEHTA;
SHRI K LAKKAPPA;

Will the Minister of FINANCE be pleased to state

(a) whether Government are considering to have a new wage structure for the various public sector undertakings,

(b) if so, the main features of the scheme, and

(c) when a decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI) (a) to (c) The need for a rational integrated wages-incomes-prices policy has been well recognised the evolution of such a policy has continually been engaging Government's attention. In the public sector certain general guide-lines on important aspects of wage policy have been issued and proposals for wage revision are considered with a view to bringing about maximum rationalisation.

Export of Fish

3569 SHRI VEKARIAA;
SHRI ARVIND M PATEL;

Will the Minister of COMMERCE be pleased to state

(a) the total quantity of fish exported during the year 1973-74 through individual concerns and by Government separately, and

(b) the names of the countries to whom it was exported?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) 46,612 tones of fish and fish preparations were exported during 1973-74. Separate statistics for individual concerns and Government are not maintained.

(b) Japan, United States of America, Australia, France, Belgium, Sri Lanka are the major markets for our exports of fish and fish preparations.

Non-compliance of clauses 9 and 6 of the Non-Banking Directions by Companies

3570 SHRI P. M. MFHTA: Will the Minister of FINANCE be pleased to state:

(a) whether many miscellaneous non-banking companies and particularly Gujarat Saving Unit Pvt. Ltd., Santosh Benefit Pvt. and M/s Navjeevan Trading Finance Pvt. Ltd. have not disclosed in their latest Directors' Reports the particulars required to be disclosed under clause 9 of the Non-Banking Companies Directions;

(b) if so, action taken against the defaulters together with names;

(c) whether companies like M/s Vasundhara Financiers, Swamshrya Benefit Pvt. Ltd., Gujarat Saving Unit Pvt. Limited, Seagull Benefit Pvt. Ltd., Mohan Benefit Pvt. Ltd. and Kavita Benefit Pvt. Ltd. have issued advertisements soliciting the deposits from public without disclosing particulars required to be disclosed under clause 6 of the aforesaid directions; and

(d) what action has been taken or is proposed to be taken against the companies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b) The Reserve Bank of India has reported that M/s. Gujarat Saving Unit Private Ltd., Santosh Benefit

Private Ltd. and Navjeevan Trading Finance Private Ltd. have not yet submitted to it the reports of their Boards of Directors for the year ending in 1973. The Reserve Bank has also reported that notices were issued by it to M/s. Gujarat Saving Unit Private Ltd. and M/s. Navjeevan Trading Finance Private Ltd. to show cause why they should not be prohibited from accepting further deposits from the public. M/s. Gujarat Saving Unit Private Ltd. filed a miscellaneous petition in the Bombay High Court challenging the validity of the show cause notice and has obtained an injunction from the Court on 22nd October, 1974 restraining the Reserve Bank from taking further action in the matter. M/s. Navjeevan Trading Finance Private Ltd. has contended that the subscriptions raised by it are not deposits and in this connection drawn the attention of the Bank to the writ petition filed in this regard by the Gujarat Saving Unit Private Ltd. As regards M/s. Santosh Benefit Private Ltd., the Bank has stated that the company has applied to it for grant of exemption from the relevant provisions of the Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1973 to enable it to continue its existing prize chit schemes and that the matter is now under the Bank's consideration.

(c) and (d). The Reserve Bank has also reported that it has come across advertisements issued by Gujarat Saving Unit Private Ltd. without disclosing therein particulars prescribed in paragraph 6 of the Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1973 and that it has drawn the attention of the company to this contravention. The Bank has added that while no precise information is available with it regarding advertisements by other companies, whenever contraventions of the provisions of the directions relating to issue of advertisements come to its notice, the matter is followed up with the concerned companies.